

IN THE NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA


CP (IB) No. 1340/KB/2018  
CA(IB) No.508/KB/2019  
CA(IB) No.1170/KB/2019  
CA(IB) 1244/KB/2019  
CA(IB) No.1243/KB/2019


Coram : Shri Madan B. Gosavi,  
Hon'ble Member (J)  
&  
Shri Virendra Kumar Gupta,  
Hon'ble Member(T)

Jindal Steel & Power Ltd. Vs. Bharat NRE Coke Ltd.

ORDER

In partial modification of the daily order dated 27<sup>th</sup> September, 2019, the last sentence of the daily order will read as **Main CP and CA(IB) 508/KB/2019 to appear on 20.11.2019**, instead of 20.12.2019, as mentioned earlier. Other contents of the order dated 27.09.2019 will remain same.

  
(Virendra Kumar Gupta)  
Member (T)

  
(M. B. Gosavi)  
Member(J)

Signed on 30<sup>th</sup> October, 2019

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NATIONAL COMPANY LAW TRIBUNAL  
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CP(IB)No.1340/KB/2018  
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CA(IB)No.1244/KB/2019  
CA(IB)No.1243/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> September, 2019, 10:30 A.M

| Name of the Company |  | Jindal Steel & Power Ltd. Vs. Bharat NRE Coke Ltd. |                     |
|---------------------|--|--|---------------------|
| Under Section       |  | 7 IBC  |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of                             | Signature with date |

1. Rahul Anand,

R.P.

R. P.  
28/9/19

2. Samir K Bhatta Chygy

Liquidator

1. Abrajit Mitra, Sr. Adv

2. Chitanshel Sinha, Adv

3. Shubank Nigam, Adv

4. Anjan Chatterjee, Adv

} for Suraksha  
ARC

Shree  
27/9/19

27/9

F. M. S. Tiwari, Adv

R. Sorend Jain, Adv

}

for shareholder  
for c.A 1244/2019

27/9/19

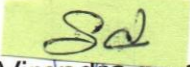
- order attached -

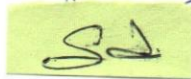
**ORDER**

Ld. RP appears alongwith the Ld. Counsel. Ld. Sr. Counsel for one of the secured creditors appears. CA(IB) 508/KB/2019 is filed by one of the member of the CoC challenging RP's action of voting share. Ld. Counsel for the RP seeks time to file reply. It is to be filed within seven days without fail by giving copy to the other side.

CA(IB) 1244/KB/2019 is filed by Suraksha ARC, one of the shareholder of the erstwhile corporate debtor challenging action of the RP's constitution of CoC and allotment of voting share. Apparently, application is not maintainable because shareholders of the corporate debtor does not have locus to file application challenging the RO's action by this way. Application stands disposed off and rejected.

CA(IB) 1243/KB/2019 is filed for considering EoI. CIRP is in progress and we have extended time of CIRP. Applicant is allowed to submit fresh EoI to RP and RP and CoC to take call on that. With this direction, CA(IB) 1243/KB/2019 stands disposed off. Main CP and CA(IB) 508.KB/2019 to appear on 20.12.2019 for further consideration.

  
(Virendra Kumar Gupta)  
Member (T)

  
(M. B. Gosavi)  
Member(J)